GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 1159

TO BE ANSWERED ON WEDNESDAY, THE 25.07.2018

Filling up of Vacancies

1159. SHRI M.B. RAJESH:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the Government and the Supreme Court have come to any understanding regarding the filling up of the vacancies in the Supreme Court and the High Courts;
- b) if so, the details thereof; and
- c) the time by which all these vacancies are likely to be filled?

ANSWER MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY)

(a) to (c): Appointment of Judges in the Supreme Court and the High Court is a collaborative process involving both the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities. Differences of opinion, if any, are mutually reconciled by the Executive and the Judiciary to ensure that only the opposite persons are is appointed to the posts of Judges of the Supreme Court and the High Courts.

Filling up of vacancies is a continuous process. While every effort is made to fill up the existing vacancies expeditiously, vacancies keep on arising on account of retirement, resignation or elevation of Judges. Hence, the time frame for filling up of the vacancies cannot be indicated.
